

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:3771

ANSWERED ON:09.08.2017

Ban on Exit Polls

Somaiya Dr. Kirit

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government is considering to frame a law to ban exit polls during elections;
- (b) if so, the details thereof along with the present status; and
- (c) if not, the reasons therefor?

Answer

ANSWER

MINISTER OF STATE FOR LAW AND JUSTICE AND ELECTRONICS AND INFORMATION TECHNOLOGY
(SHRI P.P.CHAUDHARY)

(a) to (c): As per section 126A of the Representation of the People Act, 1951, there is a ban on conducting and disseminating result of exit polls during the period starting from commencement of polls till the completion of poll.